

**GOVERNMENT OF INDIA
STATISTICS AND PROGRAMME IMPLEMENTATION
LOK SABHA**

UNSTARRED QUESTION NO:1338
ANSWERED ON:18.07.2014
ENHANCEMENT OF MPLAD FUND
Kothapalli Smt. Geetha;Ranjan Smt. Ranjeet

Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:

- (a) the details of the Members of Parliament Local Area Development (MPLAD) funds sanctioned and utilised in the country during the 15th Lok Sabha, member and constituency-wise including Bihar;
- (b) whether several recommendations made by the Members of Parliament have not been implemented during the said period;
- (c) if so, the details thereof, constituency and State-wise and the action being taken by the Government to complete the pending works expeditiously; and
- (d) whether the Government has received any proposal to increase the annual allocation of MPLAD Funds particularly to the socially and economically backward constituencies in the country and if so, the details thereof and the action taken thereon?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF PLANNING, MINISTRY OF STATISTICS & PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF DEFENCE (RAO INDERJIT SINGH)

(a): Cumulative position of constituency-wise and MP-wise funds sanctioned and utilised up to 30.06.2014 under the Members of Parliament Local Area Development (MPLAD) Scheme in the country, including Bihar, in the 15th Lok Sabha is given in Annexure.

(b) & (c): Under Members of Parliament Local Area Development Scheme (MPLADS), MPs recommend works of developmental nature for creation of durable community assets on the basis of locally felt needs. Implementation of the works in the field is undertaken by the District Authorities, as per the State Governments technical, administrative and financial rules.

The Guidelines prescribe that all recommended eligible works should be sanctioned by the District Authorities within 75 days from the receipt of the recommendations, and the MPs should be informed regarding rejections if any within 45 days with reasons thereof. The time-limit for completion of the works should generally not exceed one year.

Problems of delay, etc. in sanction and implementation of the works are addressed at the district level, data on which is not maintained at the central level in the Ministry.

In all cases where references regarding delay, etc. in the sanction or implementation of the works are received in the Ministry, the State Governments/District Authorities are requested to take appropriate action and the cases are monitored for necessary compliance.

(d): The annual allocation of MPLADS funds is the same, Rs.5 crore per year per MP, for every constituency in the country. At present, no proposal to increase the annual allocation of MPLADS funds particularly for socially and economically backward constituencies is under consideration in the Ministry.